

Dr. P. Vallal Peruman.

PUBLIC INTEREST LITIGATION BILL*

15.31 hrs

[English]

DR. P. VALLAL PERUMAN (Chidambaram): Sir, I beg to move for leave to introduce a Bill to provide for recognition of public interest litigations and for matters connected therewith.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for recognition of public interest litigations and for matters connected therewith."

The motion was adopted.

DR. P. VALLAL PERUMAN: Sir, I introduce the Bill.

SCHEDULED CASTES AND SCHEDULED TRIBES (RECOGNITION OF WELFARE ASSOCIATION) BILL*

15.31 hrs

[English]

DR. P. VALLAL PERUMAN: (Chidambaram) Sir, I beg to move for leave to introduce a Bill to provide for recognition of all Scheduled Castes and Scheduled Tribes welfare associations and to provide facilities to them.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for recognition of all Scheduled Castes and Scheduled Tribes welfare associations and to provide facilities to them."

The motion was adopted.

DR. P. VALLAL PERUMAN: Sir, I introduce the Bill.

15.32 hrs

CONSTITUTION (AMENDMENT BILL*

(Insertion of new article 16A)

[English]

SHRISUDHIRGIRI (Contain): Sir, I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

SHRISUDHIRGIRI: Sir, I introduce the Bill.

EMPLOYMENT BILL*

15.32 hrs

[English]

SHRI ANADI CHARAN DAS (Jajpur): Sir, I beg to move for leave to introduce a Bill to provide for employment to all adult citizens by engaging them in nation building activities and to provide for their welfare.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for employment to all adult citizens by engaging them in nation building activities and to provide for their welfare."

The motion was adopted.